

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 104 of 2007**

Dated: October 23, 2007

Present: **Hon'ble Mr. Justice Anil Dev Singh, Chairperson**  
**Hon'ble Mr. H.L. Bajaj, Technical Member**

**Maharashtra Electricity Distribution Co. Ltd. - Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission -Respondent(s)**

Counsel for the Appellant(s) : Mr. Ravi Prakash

**ORDER**

The learned counsel for the appellant seeks leave to withdraw the appeal with liberty to file a fresh appeal. He says that filing of fresh appeal is necessary, in view of certain subsequent developments.

Leave and liberty is granted subject to just exceptions.

The appeal is dismissed as withdrawn.

**(H.L. Bajaj)**  
**Technical Member**

**(Anil Dev Singh)**  
**Chairperson**